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Title: Papers laid on the table of the House by Members/Minister.

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2012-2013.

(2)	Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
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[Placed in Library, See No. LT 2455/16/15]

वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोषा कुमार गंगवार): अध्यक्ष महोदया, मैं नेशनल हैण्डलूम डेवलपमेंट कारपोरेशन लिमिटेड तथा वस्त्र मंत्रालय के बीच वॉल 2015-2016 के लिए हुए समझौता ज्ञापन की एक प्रतिलिपि (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2456/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 12 of 2015)(Performance Audit)- Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency Limited, Ministry of New and Renewable Energy for the year ended March, 2013 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 2457/16/15]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Solar Energy Corporation of India and the Ministry of New and Renewable Energy for the year 2015-2016.

[Placed in Library, See No. LT 2458/16/15]

(3) A copy of the Notification No. S.O. 921A(E) (Hindi and English versions) published in Gazette of India dated 2nd April, 2015, making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 2459/16/15]

(4) A copy of Notification No. L-1/94/CERC/2011 (Hindi and English versions) published in Gazette of India dated 23rd February, 2015, containing corrigendum to the Notification No. 06 dated 5th January, 2015, issued under Section 179 of the Electricity Act, 2003.

[Placed in Library, See No. LT 2460/16/15]

(5) A copy of the Coal Mines (Special Provisions) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. S.O. 782(E) in Gazette of India dated 18th March, 2015 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015.

[Placed in Library, See No. LT 2461/16/15]

(6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2015-2016.

[Placed in Library, See No. LT 2462/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : अध्यक्ष महोदया, मैं श्री सांवर ताल जाट की ओर से नेशनल प्रोजेक्ट्स कंस्ट्रक्शन कारपोरेशन लिमिटेड तथा जल संसाधन मंत्रालय के बीच वॉल 2015-2016 के लिए हुए समझौता ज्ञापन की एक प्रतिलिपि (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ।

[Placed in Library, See No. LT 2463/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy of the Merchant Shipping (Limitation of Liability for Maritime Claims) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 98(E) in Gazette of India dated 16th February, 2015 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(2) A copy of the Notification No. S.O. 521(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2015, appointing the 1st day of April, 2015 as the date on which the Merchant Shipping Act, 1958 shall come into force issued under sub-section (2) of Section 1 of the Merchant Shipping (Amendment) Act, 2014.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 3296(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (ii) S.O. 222(E) published in Gazette of India dated 23rd January, 2015, regarding levy/collection of user fee in respect of National Highway No. 12 in the State of Madhya Pradesh.
- (iii) S.O. 291(E) published in Gazette of India dated 30th January, 2015, making certain amendments in the Notification No. S.O. 2492(E) dated 19th August, 2013.
- (iv) S.O. 333(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (v) S.O. 550(E) published in Gazette of India dated 17th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (vi) S.O. 230(E) published in Gazette of India dated 23rd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar Section) in the State of Rajasthan.
- (vii) S.O. 640(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 (New NH-30) (Vijayawada-Bhandrachalam Section) in the State of Andhra Pradesh.
- (viii) S.O. 2627(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (ix) S.O. 1675(E) published in Gazette of India dated 2nd July, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (x) S.O. 1676(E) published in Gazette of India dated 2nd July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xi) S.O. 2509(E) published in Gazette of India dated 25th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xii) S.O. 2856(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xiii) S.O. 2434(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass) in the State of West Bengal.
- (xiv) S.O. 1709(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Bypass) in the State of West Bengal.
- (xv) S.O. 1651(E) published in Gazette of India dated 1st July, 2014, making certain amendments in the Notification Nos. S.O. 3424(E) dated 11th November, 2013 and S.O. 3427(E) dated 11th November, 2013.
- (xvi) S.O. 2259(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Bypass) in the State of West Bengal.
- (xvii) S.O. 2197(E) published in Gazette of India dated 1st September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Bypass) in the State of West Bengal.
- (xviii) S.O. 2867(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Barwa Adda to Barakar Section) in the State of West Bengal.
- (xix) S.O. 2857(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 32 (Rajabhita-Rajganj to Lohpitti Bypass) in the State of West Bengal.

- (xx) S.O. 2624(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Ramgarh Section) in the State of Jharkhand.
- (xxi) S.O. 2114(E) published in Gazette of India dated 22nd August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xxii) S.O. 2076(E) published in Gazette of India dated 19th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xxiii) S.O. 2077(E) published in Gazette of India dated 19th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xxiv) S.O. 2630(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xxv) S.O. 227(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Baharagora Section) and National Highway No. 6 (Baharagora to Chichira Section) in the State of Jharkhand.
- (xxvi) S.O. 455(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xxvii) S.O. 59(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxviii) S.O. 123(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Bihar.
- (xxix) S.O. 1898(E) published in Gazette of India dated 25th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Ara, Mohania Section) in the State of Bihar.
- (xxx) S.O. 2534(E) published in Gazette of India dated 29th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 81 (West Bengal-Bihar Section) in the State of West Bengal.
- (xxxi) S.O. 2420(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) in the State of Bihar.
- (xxxii) S.O. 2557(E) published in Gazette of India dated 30th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 717, 31, 31C and 317A in the State of West Bengal.
- (xxxiii) S.O. 1541(E) published in Gazette of India dated 17th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) in the State of Bihar.
- (xxxiv) S.O. 2224(E) published in Gazette of India dated 4th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Chakiya Banjhula to Banjariya Section) in the State of Bihar.
- (xxxv) S.O. 2533(E) published in Gazette of India dated 29th September, 2014, authorising the Additional District Magistrate (L.A.), Malda, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 131A in the State of West Bengal.
- (xxxvi) S.O. 2225(E) published in Gazette of India dated 4th September, 2014, making certain amendments in the Notification No. S.O. 1653(E) dated 18th July, 2012.
- (xxxvii) S.O. 260(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.
- (xxxviii) S.O. 131(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Gujarat.
- (xxxix) S.O. 259(E) published in Gazette of India dated 27th January, 2014, making certain amendments in the Notification No. S.O. 1951(E) dated 11th August, 2010.
- (xl) S.O. 137(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Gujarat.

- (xi) S.O. 66(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xii) S.O. 63(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65E (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (xiii) S.O. 262(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xiv) S.O. 67(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xv) S.O. 3685(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Udaipur-Ahmedabad Section) in the State of Rajasthan.
- (xvi) S.O. 69(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xvii) S.O. 61(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway in the State of Gujarat.
- (xviii) S.O. 65(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi to Dahod Section) in the State of Gujarat.
- (xix) S.O. 391(E) published in Gazette of India dated 13th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) in the State of Gujarat.
- (i) S.O. 250(E) published in Gazette of India dated 27th January, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58 in the State of Gujarat.
- (ii) S.O. 1695(E) published in Gazette of India dated 4th July, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 90 in the State of Rajasthan.
- (iii) S.O. 3101(E) and S.O. 3102(E) published in Gazette of India dated 9th December, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 37 in the State of Assam.
- (iv) S.O. 2954(E) published in Gazette of India dated 21st November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Jhanji River to Ajanta By-pass Section) in the State of Assam.
- (v) S.O. 2665(E) published in Gazette of India dated 17th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Dibrugarh Bypass Section) in the State of Assam.
- (vi) S.O. 2810(E) published in Gazette of India dated 3rd November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (vii) S.O. 28(E) and S.O. 29(E) published in Gazette of India dated 2nd January, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 44 (Agartala-Udaipur Section) in the State of Tripura.
- (viii) S.O. 30(E) and S.O. 31(E) published in Gazette of India dated 2nd January, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.
- (ix) S.O. 148(E) published in Gazette of India dated 14th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A in the State of Assam.
- (x) S.O. 149(E) published in Gazette of India dated 14th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 37A and 37 (Kaliabor Tiniali-Kaliabhomora bridge Section) in the State of Assam.
- (xi) S.O. 694(E) published in Gazette of India dated 10th March, 2015, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.
- (xii) S.O. 695(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xiii) S.O. 698(E) published in Gazette of India dated 10th March, 2015, declaring highways, mentioned therein, as the new National Highways.
- (xiv) S.O. 700(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E)

dated 4th August, 2005.

- (lxiv) S.O. 654(E) published in Gazette of India dated the 3rd March, 2015 making certain amendments in the Notification No. S.O. 1101(E) dated 6th November, 2001.
- (lxv) S.O. 655(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvi) S.O. 693(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxvii) S.O. 699(E) published in Gazette of India dated 10th March, 2015, declaring highways, mentioned therein, as the new National Highways.
- (lxviii) S.O. 548(E) published in Gazette of India dated the 17th February, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxix) S.O. 340(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (lxx) S.O. 2386(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (lxxi) S.O. 2376(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur to Ner Chowk Section) in the State of Himachal Pradesh.
- (lxxii) S.O. 2871(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kharar-Kurali Section) in the State of Punjab.
- (lxxiii) S.O. 656(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (lxxiv) S.O. 1023(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (lxxv) S.O. 1630(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (lxxvi) S.O. 394(E) published in Gazette of India dated the 6th February, 2015 making certain amendments in the Notification No. S.O. 2242(E) dated 28th September, 2011.
- (lxxvii) S.O. 3221(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (lxxviii) S.O. 2378(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (lxxix) S.O. 2847(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
- (lxxx) S.O. 2863(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Kharar-Kurali Section) in the State of Punjab.
- (lxxxi) S.O. 245(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) in the State of Punjab.
- (lxxxii) S.O. 320(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (lxxxiii) S.O. 425(E) published in Gazette of India dated 10th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 and Highway No. 65 (Ambala-Kaithal Section) in the State of Punjab.
- (lxxxiv) S.O. 808(E) published in Gazette of India dated 20th March, 2015, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.

- (lxxxv)S.O. 809(E) published in Gazette of India dated 20th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxxvi)S.O. 225(E) published in Gazette of India dated 23rd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kliabor Tiniali-Kaliabhomora Bridge) in the State of Assam.
- (lxxxvii)S.O. 1582(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (lxxxviii)S.O. 1702(E) published in Gazette of India dated 7th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (lxxxix)S.O. 696(E) published in Gazette of India dated 10th March, 2015, omitting National Highway No. 147 and the entries relating thereto specified against serial number 154 in the Schedule.
- (xc) S.O. 697(E) published in Gazette of India dated 10th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xci) S.O. 723(E) published in Gazette of India dated 11th March, 2015, making certain amendments in the Notification No. S.O. 861(E) dated 1st April, 2013.
- (xcii) S.O. 724(E) published in Gazette of India dated 11th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xciii) S.O. 691(E) published in Gazette of India dated 10th March, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 344A in the State of Punjab to the National Highways Authority of India.
- (xciv) S.O. 692(E) published in Gazette of India dated 10th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xcv) S.O. 2688(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xcvi) S.O. 2896(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xcvii)S.O. 2611(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 114 (Jodhpur-Pokaran Section) in the State of Rajasthan.
- (xcviii)S.O. 2406(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 852(E) dated 20th March, 2014.
- (xcix) S.O. 2694(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of Ahmedabad Vadodara Expressway NE-1 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (c) S.O. 2862(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.
- (ci) S.O. 2707(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (cii) S.O. 2868(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (ciii) S.O. 2713(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (civ) S.O. 2612(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara-Jodhpur Section) in the State of Rajasthan.
- (cv) S.O. 2869(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.
- (cvi) S.O. 2286(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (cvii) S.O. 1579(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cviii) S.O. 1623(E) published in Gazette of India dated 27th June, 2014, containing corrigendum to the Notification No. S.O. 61(E) dated 9th January, 2013.
- (cix) S.O. 1625(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (cx) S.O. 1560(E) published in Gazette of India dated 18th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (cxi) S.O. 1628(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (cxii) S.O. 1605(E) published in Gazette of India dated 25th June, 2014, containing corrigendum to the Notification No. S.O. 2452(E) dated 13th August, 2013.
- (cxiii) S.O. 1281(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxiv) S.O. 343(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.
- (cxv) S.O. 1284(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxvi) S.O. 535(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (cxvii) S.O. 828(E) published in Gazette of India dated 19th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxviii) S.O. 2411(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.
- (cxix) S.O. 2432(E) published in Gazette of India dated 18th September, 2014, making certain amendments in the Notification No. S.O. 474(E) dated 19th February, 2014.
- (cxx) S.O. 2340(E) published in Gazette of India dated 15th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.
- (cxxi) S.O. 2516(E) published in Gazette of India dated 25th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxii) S.O. 2269(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxiii) S.O. 2264(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (cxxiv) S.O. 2409(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 2377(E) dated 6th August, 2013.
- (cxxv) S.O. 2430(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, building, maintenance, management and operation of National Highway No. 8D (Rajkot Section) in the State of Gujarat.
- (cxxvi) S.O. 2625(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara-Jodhpur Section) in the State of Rajasthan.
- (cxxvii) S.O. 2711(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (cxxviii) S.O. 2408(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (cxxix) S.O. 2435(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Gir Somnath Section) in the State of Gujarat.

- (cxxx)S.O. 2382(E) published in Gazette of India dated 16th September, 2014, making certain amendments in the Notification No. S.O. 2127(E) dated 10th July, 2013.
- (cxxxi)S.O. 2261(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.
- (cxxxii)S.O. 806(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxxiii)S.O. 856(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Gadu-Parbandar-Dwarka Section) in the State of Gujarat.
- (cxxxiv)S.O. 853(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Gadu to Dwarka Section) in the State of Gujarat.
- (cxxxv)S.O. 851(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir-Somnath Section) in the State of Gujarat.
- (cxxxvi)S.O. 474(E) published in Gazette of India dated 19th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (cxxxvii)S.O. 907(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxxviii)S.O. 660(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) in the State of Gujarat.
- (cxxxix)S.O. 1168(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the UT of Dadra and Nagar Haveli.
- (cxl) S.O. 793(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Gujarat.
- (cxli) S.O. 850(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir-Somnath Section) in the State of Gujarat.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xxxvii) to (li) and (cvii) to (cxvii) of (3) above.

[Placed in Library, See No. LT 2466/16/15]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
- (i) G.S.R. 848(E) published in Gazette of India dated 28th November, 2014 approving the Cochin Port Employees (Conduct) Amendment Regulations, 2014.
- (ii) G.S.R. 849(E) published in Gazette of India dated 28th November, 2014 approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
- (iii) G.S.R. 731(E) published in Gazette of India dated 17th October, 2014 approving the Mormugao Port Employees' (Classification, Control and Appeal) Amendment Regulations, 2014.
- (iv) G.S.R. 850(E) published in Gazette of India dated 28th November, 2014 approving the Kolkata Port Trust Employees' (Conduct) Amendment Regulations, 2014.

[Placed in Library, See No. LT 2467/16/15]

खान मंत्रालय में राज्य मंत्री तथा इस्पताल मंत्रालय में राज्य मंत्री (श्री वि.एणु देव साय) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1) एमओआईएल लिमिटेड तथा इस्पताल मंत्रालय के बीच व.ए.एल 2015-2016 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2468/16/15]

- (2) संविधान के अनुच्छेद 151 (1) के अंतर्गत मार्च, 2014 को समाप्त हुए व.ए.एल के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (वाणिज्यिक) (2015 का संख्यांक 10) (कार्यनि.आपादन लेखापरीक्षा)-रा.ए.टी.य इस्पताल निगम लिमिटेड, इस्पताल मंत्रालय का क्षमता विस्तार, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2469/16/15]

12.02 hrs

**MESSAGES FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA □**